COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 190 OF 2018 &

IA NOS. 878 & 1657 OF 2018

Dated: 18th December, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Uttarakhand Power Corporation Ltd. Appellant(s)

Versus

M/s India Glycols Ltd & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Pradeep Misra

Mr. Suraj Singh

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R-1 & 3

Mr. Buddy A. Ranganadhan for R-4

ORDER (On IA NO. 1657 OF 2018- Delay in filing reply)

The learned counsel, Mr. Anand K.Ganesan, appearing for the Respondent Nos. 1 & 3 submitted that, there is a delay of 54 days in filing the reply which has been explained satisfactorily in the application and sufficient cause has been shown therein. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Respondent Nos. 1 & 3, as stated supra, is placed on record.

In the light of the submission made by the learned counsel appearing for the Respondent Nos. 1 & 3 and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out therein. The same is accepted and the delay in filing the reply is condoned. IA is allowed.

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The learned counsel, Mr. Buddy A. Ranganadhan, appearing for the fourth Respondent prays for four week's time to enable him to file the reply.

The learned counsel, Mr. S.K. Agarwal, appearing for the Appellant also prays for four week's time thereafter to enable him to file rejoinder.

Submissions made by the learned counsels appearing for the fourth Respondent and the Appellant, as stated supra, are placed on record.

The learned counsel appearing for the fourth Respondent is permitted to file the reply in this case by 16.01.2019, after duly serving copy to the learned counsel for the other parties. Thereafter, learned counsel appearing for the Appellant is permitted to file rejoinder by 13.02.2019, after duly serving copy on the learned counsel for the appearing respondents.

List this matter on <u>27.02.2019</u>, as agreed by the learned counsel for the appearing parties.

(Ravindra Kumar Verma)
Technical Member

(Justice N.K. Patil) Judicial Member